negotiations are going on and I would not like to say much.

SHRI BABUBHAI M CHINAI May I know if the sale price of Rumanian ships compare with those of other countries and, if so, whether our Vizagapatnam Ships and is tally booked and therefore we are going out or is it due to the cost that we are going out for these?

SHRI RAJ BAHADUR We want to build up our shipping and we want to build it up at least to fulfil the targets that we have got before us and it was in pursuance of this that this contract was concluded but the fact remains that our shipbuilding yard has also to be kept on and we have taken good care to see that is has all the bookings on its registers that it requires. The pieces compare favourably

SHRIM K, MOHTA SIF, the hon Minister has stated that this was a fixed price contract and there was no escalation clause Yet Rumania wants to increase the price of the ships and it only means that there is default on the part of the supplier. May I ask the hon. Minister as to what redress the Government of India has got according to the terms of the contract signed with Rumania and what action is open to us? If not arbitration is there any other international forum for insisting on our right to get delivery of the ships at the contracted price?

SHRI RAJ BAHADUR The main plea that has been advanced by the Rumanian firm—now it is known as Navimpex—is that prices have escalated considerably since—the time they concluded the contract in 1969—As I said earlier our contract does—not provide for escalation—Now the main question is how to reconcile the two—Negotiations—are going on—and I cannot sav anything—about arbitration at this stage,—nor as I said earlier arbitration is visualised

SHRI M K MOHTA My question was it arbitration was not visualised, what else can they do There must be something written in the contract to safeguard our interests and I want to know what that clause is

SHRI RAJ BAHADUR I do not think there is any clause in the contract for this. This is an agreement between the two Governments first and then between the

firms As I said there are negotiations going on

डा० भाई महावीर श्रीमन्, जब इन जहाजों के लिये आईर दिया गया उस वक्त क्या सरकार ने कोई वर्ल्ड टेडर्म मगवा करके कीमत देखी थी कि रूमानिया के जहाज ही हमारे लिये सबसे सस्ते हो सकते है और यदि ऐमा नही किया गया तो 1972 ई० मे जब उनके जहाजों की डिली-वरी शुरू हो जानी थी आपके जवाब के मुताबिक तो इस वक्त जो वह कीमत बढाने की बात कर रहे है वह कितनी बढाने की बात कर रहे है और उसका औचित्य कहाँ तक है।

श्री राज बहादुर जहाँ दो सरकारो मे आपस मे मआहिदा हो, एक करार हो, वहाँ वर्ल्ड टेडर की बात उठती नही। जहाँ तक की सवाल कीमत बढाने का ह, जैसा मैने कहा, उन लोगो का कहना यह ह कि इस बीच में, दो वर्ष में, कीमते बढ़ गई ह। मैं इस मम्बन्ध में कुछ ज्यादा नहां कहना चाहता क्योंकि नेगोशियेशम चल रही है। और जहाँ तक ये बात है कि अब तक वह डिलीवरी हो जानी थी तो उन्होने सन् 1971 ई० मे 23 अगस्त को पहली बार यह सवाल उठाया और तब से बरावर यह चीज नेगोशिएट हो रही है, अभी पिछले महिने से पहले जनवरी में उनका डेलिगेशन यहाँ आया था और फरवरी मे हमारा डेलिगेशन भी रूमानिया गया था और वह बातचीत चल रही ह और मैं सम-झता हुँ कि शायद कुछ मैटिसफैक्ट्री चीज निकल आये । प्राइमेज अच्छी है । इतना ही कह सकता है।

*532 [The questioner (Shii Ganeshi Lal Chaudhary) was absent Foi auswei, vide cols 36-37 infia]

*533. [The questioner (Shri Suraj Prasad) was absent. For answer, vide cols 36-37 infra]

संसद की सलाहकार समितियां

[†]534. श्री जगदम्बी प्रसाद यादव क्या संसदीय कार्य तथा नौवहन और परिवहन मत्री यह बताने की कृपा करेगे कि

- (क) क्या यह मच है कि मंसदीय सलाह-कार समितियों का उचित रूप से गठन न होने
 तथा उनके कार्यक्रमों और योजनाओं को किया-न्वित न किये जाने के कारण उनमें उचित लाभ नहीं हो रहा है; और
 - (ख) यदि हाँ, तो क्या भरकार इन मिन-तियों के कार्यक्रमों को अनिवार्य रूप से लागू करने का विचार रखती है और यदि नहीं, तो उसके क्या कारण है?

†[Consultative Committees of Parliament

*534. SHRI J. P. YADAV: Will the Minister of PARLIAMENTARY AF-FAIRS AND SHIPPING AND TRANS-PORT be pleased to state:

- (a) whether it is a fact that due benefit is not accruing from the Parliamentary Consultative Committees because they are not properly constituted and their programmes and schemes are not being implemented; and
- (b) if so, whether Government propose to enforce the programmes of these committees on a compulsory basis; and if not, what are the reasons therefor ?]

THE MINISTER OF PARLIA-MENTARY AFFAIRS AND SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR): (a) No Sir, The Consultative Committees for the various Ministeries/Departments have been constituted properly and fully in accordance with the Guidelines formulated in April, 1969 in consultation with the Opposition Parties and the Government to regulate the constitution and functioning of the Consultative Committees. The purpose for which they are constituted is being served amply as would be apparent from the statement placed on the Table of the Sabha.[see Appendix Lxxix, Annexure no. 11

(b) Question does not arise in view of (a) above.

‡[संसदीय कार्य तथा नौवहन एवं परिवहन मंत्री (श्री राज बहादुर) : (क) जी नहीं। विरोधी दलो नथा सरकार के परस्पर विचार विमर्श द्वारा अप्रेल, 1969 में तैयार की गई

मार्गनिदेशिका के अनुसार विभिन्न मंत्रालयों तथा विभागों के लिये मलाहकार समितियों का उचित तथा पूर्ण रूप से गठन किया जा चुका है। जैसा कि सभापटल पर रखे गये विवरण विखए परिशिष्ट 79, अनुपत्र संख्या 1] से स्पष्ट है इन समितियों को गठन करने का उद्देश्य पर्याप्त रूप में पूर्ण हो रहा है।

(ख) उपरोक्त (क) को देखते हुए प्रश्न ही नही उठता।]

श्री जगदम्बी प्रसाद यादव : श्रीमन्, विरोधी दलों के बहिष्कार करने के कारण ही थोडा कमेटी के सदस्यों की संख्या में कभी अवच्य की लेकिन मै माननीय मंत्री महोदय से पूछना चाहता हूँ कि जो आपने टेबिल पर ले किया है उसको देखें कि 1971 ई० मे आपकी मिटिगस् कितनी हुई है, जबकि प्रत्येक ससदीय सलाहकार समिति की बैठक आठ-नो तक साल मे होनी चाहिये तब एक दो तीन करके हुई है और आपके शिक्षा विभाग की समिति की बैठक 1971 ई० मे एक भी नहीं हुई है। इसीलिये हमने कहा कि यह कारगर नही है। मै आपसे एक बात जानना चाहता हॅ कि इसको ठीक काम के लायक बनाने के लिये जिस प्रकार इंग्लैंड मे स्टैडिंग कमेटी है और जिसमे आफिसर्स बुलाये जा सकते हैं और एक थारो जाँच पडताल हो सकती है क्या आप स्टैडिंग कमेटी के जेमा इसको बन।ना चाहते है और इन कमेटियों के अध्यक्ष आप नान-आफि-शियल रखना चाहते है । माननीय मत्री महोदय इसका जवाब देने के लिये उपस्थित हो।

श्री राज बहादुर: जहाँ तक उनके विधान का संबध है, जैसा मैंने पहले कहा, उनका विधान विरोधी दलों से, परामशें करने के उपरान्त ही बनाया गया है। चाहे हम उसको स्टैंडिंग कमेटी न कहते हो फिर भी यह स्टैंडिंग कमेटी के बहुत कुछ समानांतर जैसे है और यह कहा जा सकता है कोई प्रश्न ऐसा नहीं है जो उन पर उठाया न जा सके और उम पर संबंन्धित मंत्री से जवाब न लिया जा । आप जानते हैं, इसमें आफिशत्स ही नहीं होते हैं बल्कि मंत्रीगण, प्रधान मंत्री, विप के दल, सरकारी दल सबके सब इसमें होते हैं और मैं समझता हूँ कि इसमें कोई ऐसी बात नहीं।

^{† []} English translation.

^{‡ []}Hindi translation.

जहाँ तक आपने बैठको की वात कही, जैसा आपको माल्म ह, पिछली वार ससद के मध्या-विध चुनावों के बाद ही इनका निर्माण हुआ था जुलाई में। जुलाई से लेकर 1971 के अन्त में अगर औसतन तीन-तीन, चार-चार मीटिंगे हो चुकी है तो मैं समझता हूँ अपर्याप्त नहीं है, कुल मिलाकर 70 मीटिंग हो चुकी है।

माननीय सदस्य ने एजुब शन की समिति की बात की। लेकिन आपको स्मरण होगा, जो हमारे सबिधत मत्री रहे एजुकेशन के, श्री सिद्धार्थ शकर रे, उनको दूसरे उत्तर भी सौपे गए, उनको बगाल अफेयर्स में काफी समय देना पड़ा इसलिए उनकी एक कमेटी की मीटिंग नहीं हुई। मेरे सहयोगी ने अभी-अभी मीटिंग उस मत्रालय की की हं और मैं समझता हूँ इस बारे में शिकायत का कोई मौका नहीं होना चाहिए।

श्री जगदम्बी प्रसाद यादव श्रीमन्, अगर 1971 के भी और 1972 के भी चार्ट माननीय मत्री महोदय देखे तो उनको पतालगेगा, अगर उनके साथ ही 1969 और 1970 का जो उन्होंने चार्ट दिया है देख ले, कि जो उन्होंने एक्सप्लेनेशन दिया है वह सचमुच मे एक्सप्लेनेशन नहीं, सिर्फ बहाना है। मैने स्टैन्टिंग कमेटी के बारे मे पूछा था। अगर स्टैन्डिंग कमेटी के जैसा ही है, और उसके नजदीक हे, तो उसको पूर्ण-रूपेण स्टैन्डिंग कमेटी बनाने की वात क्यो नहीं सोचते और इसके अध्यक्ष को नान-आफिशल क्यो नहीं रखा ? मैंने इस प्रश्न को साफ पूछा था। अगर ऐसा नहीं चाहते है तो उसका कोई कारण दिया जाए।

श्री राज बहादुर हर एक देश अपनी-अपनी व्यवस्था के, अपने अपने जनतत्र को अपने मानस के अनुसार बताता ह। पोलिटिकली अगर हम गुलाम की तरह से उनकी नकल करे अगरेजो की, अग्रेजी साम्राज्यवाद की

श्री जगदम्बी प्रसाद यादव अगरेजो की तो नकल किए हए है।

श्री राज बहादुर नकल करे तो मुनासिब बात नही है, नहम इसमे दुनिया से प्रेरणा प्राप्त करेंगे। जो आपने नक्शे की बात कही, यह मैंने खुद देखा नही है। मुझे माल्म है 70 मीटिंग हुई है 8 महिने के अन्दर और यह पर्याप्त है।

SHRI BHUPESH GUPTA Minister aware that there is no regularity or any system in calling the meetings of the Consultative Committees with the result that many of the Members are not in a position to participate in them? I should like to know what steps Government are going to take to systematise and regularise them so that within one year a minimum number of meetings are held. I should also like to know what happens to the unanimous recommendations or to the consensus expressed in the Consultative Committees on different matters. Only this morning I attended a meeting of tle Finance Consultative Committee happens to such a recommendation for when the opinion is expressed almost unanimously, for example as it happened today, that there should be a need-based minimum vage and there should be maximum and minimum salaries? How the Government tackles this thing? Is there any arrangement that such opinions which are unanimous are placed before the Cabinet for serious consideration by the Cabinet at the initiative of the Minister of Pailiamentary Affairs or, they just shelved or treated bureaucratically in the routine mannei ?

SHRI RAJ BAHADUR With regard to the regularity of the meetings I may invite my hon friend's attention to the Guidelines, a copy of which I am prepared to place on the Table of the House but which, I believe, has already been placed on the Table of the House, to regulate the Consultative Committees for various [Ministries/Departments] again recall to him that these Guidelines were finalised after due consideration and after full consultation with Members of the Opposition. Now, with regard to the acceptability of the decisions or of the views, normally, I should say, the Government attaches the highest importance to the views expressed there and tries to implement them or act according to them as far as possible Where unanimous recommendations are made, they are normally accepted

SHRI BHUPESH GUPTA . Well, today

SHRI RAJ BAHADUR, May I complete my answer? You are a good friend

MR CHAIRMAN How can he answer about anything that happened this morning?

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SHRI BHUPLSH GUPTA He has given an example

MR CHAIRMAN And you have given your example

SHRI RAJ BAHADUR So far as unanimous recommendations are concerned, I again repeat they are normally accepted excepting in cases where any such view has financial implications, because that will involve budgetary and other considerations, it is concerning security, defence, external a ffairs and atomic energy and any other matter falling within the purview of an autonomous corporation. These three exceptions are taken into account. In the remaining cases, by and large, I would say that the unanimous recommendations are accepted. If there are any exceptions, they only prove the rule.

SHRI BHUPESH GUPTA On a point of order. Sir, you are the Chairman of the House Members of this House are Members of one or the other Consultative Committee. You invite suggestions from the Members, but the more or less unanimous recommendations had not been accepted——I am not talking of the Minister——by the Government Now, what is the mechanism for it.

MR CHAIRMAN No, please do not take the time of the Hosue

SHRI BHUPESH GUPTA How than are your Committees to function ?

MR CHAIRMAN I will tell you later

SHRI BHUPESH GUPTA You tell

SHRI RAJ BAHADUR May I just add one word? So far as the unanimous recommendations are concerned, I have already said that normally they are accepted. But when he says they are more are less un animous recommendations, then they are not unanimous.

SHRI BHUPESH GUPTA Now you should kindly guide us I say 'more or less because the Minister himself is also a Member of the Consultative Committee

MR CHAIRMAN MI Monoranjan Roy Now, please sit down, I have called the next Member

SHRI MONORANJAN ROY I would like to draw the attention of the Minister of Parliamentary Affairs to the figure supplied to the House on labour and rehabilitation You said that 183 items were circulated. It

is not a fact. The question is how many questions were received for the meeting. It may be that some questions reached after the scheduled date by the Ministery of Parliamentary. Affairs So this is not a correct answer and the figure supplied is .

MR CHAIRMAN Kindly put your question

SHRI MONORANJAN ROY This is to point out that correct figures are not given to the House

MR CHAIRMAN This is question Hour SHRI MONORANJAN ROY Yes, Sir MR CHAIRMAN Not for debate

SHRI MONORANJAN ROY II the Minister gives a reply which is wrong, we must point it out

MR CHAIRMAN Now, please put your question

SHRI MONORANJAN ROY I would like to ask the Minister of Parliamentary Affairs in how many issues in regard to the Labour and Rehabilitation Consultative Committee unanimous decisions were taken and not given effect to How many issues unanimously accepted by the Consultative Committee—although the Labour Minister usually says that he has no opinion

MR CHAIRMAN Now your question has come

SHRI MONORANJAN ROY First question

MR CHAIRMAN Only one question is allowed,

SHRI RAJ BAHADUR I would say respectfully that so far as the Ministry of Labout and Rehabilitation are concerned, they have been more than active In fact, there were as many as four meetings of these went over for two days consecutively. So, they met in all for six days. One hundred and eighty-three points were raised and 183 notes were prepared by the Ministry and circulated. As for unanimous recommendations, unless any recommendation unanimously made in such a Committee was involved in and came under the mischief of the rule or the exception that is to say, involved financia implications. I have no doubt they must have been implemented But if it came within thel mischief of the rule which I just now said, viz., financial implications, then I am quite

clear that my reply was not wrong and I hope my hon triend will appreciate it

SHRI MONORANIAN ROY Mr Chairman, Su I seek your protection I maneral implication for whom ? Is it for the Government of for the private owenrs?

MR CHAIRMAN I cannot allow any other question

SHRI RAJ BAHADUR He should pinpoint it, and not be rembling. Which unanimous recommendations have not been accepted ?

SHRI MONORANJAN ROY Financial implications for whom?

MR CHAIRMAN Kindly sit down

Mγ SHRI MONORANJAN ROY question has been not replied to

MR CHAIRMAN Your question has been replied to (Interruptions) I cannot allow three Members to speak at a time

SHRI MONORANJAN ROY Sn, you did not allow me the question I wanted to ask.

MR CHAIRMAN Please sit down I rule that he has given the reply

SHRI TRILOKI SINGH These Consultative Committees are supposed to be attached to the various Ministries May I know if, in the history of the functioning of these Committees, the Government have come forward with any proposal wherein wanted to invite the opinion of the Members over proposal, or it is the Members who are required to pose questions which are never put to vote and are generally taked out?

SHRI RAJ BAHADUR It is a two-way traffic, if I may say so, because it is not merely the points which are raised

SHRI TRILOKI SINGH One-way traffic

CHAIRMAN I see that it is a two-way traffic

SHRI RAJ BAHADUR I was submitting that so far as these meetings are concerned, even the Minister himself volunteers some information and also takes the Committee into confidence about many things which are, of course, under considerations. I would say that this is an evolution and we should evolve this as our democratic process is evolved, this should be evolved to a satisfactory stage

to Questions

श्री ओम प्रकाश त्यागी श्रीमन्, अभी मत्री महादय ने इस बात का स्वीकार किया है कि विरोधी दलों के साथ मिलकर इन मलाहकार ममितिया को नया रूप दिया गया ह ओर ये जस्ट-लाइक स्टेडिंग कमेटिज है और एक बात यह स्वीकार की गई है कि जो इनके सर्वसम्मत प्रस्ताव हागे उन्हें सरकार स्वीकार करगी । तो में मती महोदय स यह जानना चाहता हूँ कि जब स इन सलाहकार समितिया को नया रूप दिया गया है तब म विभिन्न मत्रालयो की सलाह-कार ममिनियो म किनन प्रस्ताव सर्वसम्मति स स्वीकार हए जिन्हे इस सरकार ने स्वीकार किया? आपके पास अभी रिकार्ट ह, तो दीजिए, नहीं तो बाद में द दीजिएगा।

श्री राज बहादुर आपन बहत विस्तत सवाल कर दिया जिसका विस्तत जॉच करके ही मैं कोई निश्चित जवाब दे सकगा।

श्री ओम प्रकाश त्यागी आप आव्वासन दे दीजिए।

श्री राज बहादर आश्वासन की वात यह ह कि विभिन्न मत्रालय है विभिन्न मत्रालया से अलग अलग प्रश्न किया जाय उनको नोटिस दिया जाय, तो निश्चित रूप से उत्तर आएगा।

श्री ओम प्रकाश त्यागी अध्यक्ष महोदय, आपकी सेवा में म यह कहना चाहँगा कि जो सलाहकार समितिया है वहाँ वास्तव में मेटल एक्साइजेज होती ह आर सरकार मर्वमम्मत प्रस्ताव को भी स्वीकार नहीं करती । इसलिये मैने जानकारी के लिए इस बात को उठाया ह ताकि सरकार बताए तो सही कि वह इन प्रस्तावो को कोई क्रियात्मक रूप देती है या नहीं।

श्री सभापति उनके पास अभी जान कारी नहीं है।

श्रीओम प्रकाश त्यागी वेबाद मेदेदे।

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SHRI LOKANATH MISRA: the coordinating Ministery is the Parliamentary Affairs Ministery. Therefore, it is very reasonable of the hon. Mambers to ask the Parliamantary Affairs minister to as certain from the different Ministries and place it on the Table of the House.

SHRI RAJ BAHADUR: May I submit that the Members expect us to function as efficiently as possible? And I think 'efficient' means cutting down delays. Instead of routing the enquiries through me. if notices are given direct to the Ministeries, they will answer them much more quickly than through the medium of the Ministery of Parliamentary Affairs.

* 367. [The questioner (Shri K. L. N. Prasad) was absent. For answer, vide. col 37 infra]

CONSUMPTION PRICES OF FERTILIZERS

*535. SHRI SUNDAR MANI PATEL ;† SHRI K. C. PANDA:

Will the Minister of AGRICULTURE be pleased to state:

- (a) what are the consumption prices of fertilisers in the country during the last one year and how do these prices compare with the prices in various developing and developed countries; and
- (b) the steps taken by Government to reduce the prices of fertilisers so that the same may be within the reach of all farmers?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB SHINDE): (a) and (b) A statement is placed on the Table of the Sabha.

STATEMENT

(a) the retail prices of Important imported fertilizer for the farmers during the last one

†The question was actiully asked on the floor of the house by Shri Sunder Mani Patel.

year and the current prices effective from 17.3.72 are as under :

(Rupces Per M. T.)

Name of fertiliser	Prices as Prievalent from 1.4.71 to 16, 3, 72	Prices from 17.3.72 After imposition of 5%additional duty.
Ammonium Sulphat	e 529	549
Urea (46 per cent N)	923	95 9
Calcium Ammonium Nitrate (26 percent N		594
	Y)	

The maximum retail prices of the fertilisers mentioned above are statutorily fixed for both the imported and indigenously produced Regarding the other fertilisers. fertilisers. both imported and indigenously manufactured, like Ammonium phosphate-Ammunium Nitro Phosphate, Super-Phosphate, NPK complex fertilisers, etc', there is no statutory prices control; but their prices prievail more or less at the levels of prices of nitrogen, phosp hate and potash nutients of fertilisers imported by Government.

The prices of fertilisers prevailing in same developing and developed countries vis-a-vis India as available in the latest available F. 4. O, publication are shown in Appendix (see below). It will be seen therefrom that the prices of fertilisers in India are relatively high. But it is also to be noted that the prices of agricultural produce in India are comparatively higher than in several other countries. Scientific use of fertilisers, despite their relatively high price, bring in reasonable profits for the farmers. In some countries there is policy of also an element of subsidy. The Government is not to subsidise inputs but to offer incentive prices to the farmers for out-put.

imported fertilisers (b) the prices of depend upon the cost of procurement from abroad. Every effort is made by Government lowest possible to import fertilisers at the cost. Government continuously review the prices of these fertilisers and reduce the prices whenever possible. In fact, the prices of certain varities of AmmoniumSulphate were reduced by Rs. 100 per tonne in 1969-70 and Urea by Rs. 20 per tonne in March,